

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO. 1800
TO BE ANSWERED ON 04TH AUGUST, 2026

ILLEGAL DIVERSION OF PDS RICE BY FCI

1800 SHRI JAVED ALI KHAN:

Will the Minister of *Consumer Affairs, Food and Public Distribution* be pleased to state:

(a) whether Government is aware that rice earmarked for distribution to poor beneficiaries under public distribution system (PDS) in Assam and other North Eastern States has been diverted illegally by FCI officials and sold to private entities;

(b) if so, the details thereof;

(c) whether Government has initiated inquiry into the illegal diversion of rice and has fixed responsibility in this regard; and

(d) if so, the details thereof and if not, the reasons therefor?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a) to (d): No instance of diversion of the rice earmarked for distribution to poor beneficiaries under Public Distribution System (PDS) in Assam and other North Eastern States through sale to private entities has been reported.
